IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

Appeal No. 15/252/PB/2018

IN THE MATTER OF:

Techcomp India Private Limited

Applicant/Petitioner

Registrar of Companies

Respondent

Under Section 252(3) of the Companies Act

Order delivered on 09.02.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR Hon'ble President

SH. S.K. MOHAPATRA Hon'ble Member (T)

For the Applicant/Petitioner : Mr. Awnish Kumar, Advocate

For RD(NR)/ROC, Delhi

Mr. Manish Raj, Co. Prosecutor

For the Income Tax Deptt.

Ms. Lakshmi Gurung, Standing Counsel

With Mr. Omkar Singh, Adv.

ORDER

Learned Counsel for the respondent requests for some time to file reply. Let reply be filed within four weeks' with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 26th March, 2018.

(M.M. KUMAR) PRESIDENT

(S.K. MOHAPATRA) MEMBER (TECHNICAL)

09.02.2018 V.Sethi